

(C)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.NO. 176/2004
IN
OA 1075/2002

New Delhi this the 29th day of July, 2004

Hon'ble Shri Sarweshwar Jha, Member (A).

In the matter of:

Shri S.S. Saxena,
House No. 7028, Sector-B,
Pocket-10, Vasant Kunj,
New Delhi.

... Applicant.

Versus

Union of India: through

1. The Secretary to the
Government of India,
Department of Defence Production
And Supplies,
South Block,
New Delhi.
2. The Director General,
Ordnance Factory Board,
Ministry of Defence,
10-A, S.K. Bose Road,
Kolkata-700001.

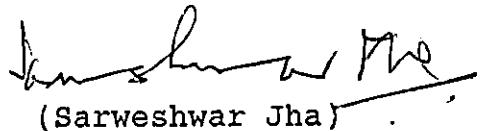
... Respondents.

O R D E R (By Circulation)

Shri Sarweshwar Jha.

The review application (RA 176/2004) has been filed by the applicant, praying for review of the Tribunal's order dated 23.4.2004 as passed in OA 1075/2002.

2. I have carefully considered the grounds taken by the review applicant. I find that the review applicant is only trying to re-argue the case as if it is an appeal which he cannot do, having regard to the settled principles of law applicable to review application. Having regard to the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC, RA 176/2004 is rejected in circulation.


(Sarweshwar Jha)
Member (A)

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